

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-512

CP-58/241-242/PB/2019
CA-2354/2019 CA-2355/2019

IN THE MATTER OF:

Sanjay Tiwari & Ors

....Applicant

Vs.

Loyal Hotels and Resorts Pvt. Ltd.

.....Respondent

SECTION

U/s 241-242, 213

Order delivered on 24.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Aastha Agarwal (proxy counsel)

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Proxy Counsel on behalf of Petitioner is present. Petitioner in person is also present. Mr. Prabhat Kaushik, Ld. Counsel on behalf of R-2 to R-5 is present and sought short adjournment. The said counsel had appeared on 15.05.2024 and had submitted that he has been engaged recently. Since there is a new counsel, last opportunity is given to the Respondent to argue the matter. Pleadings are already complete. List the matter for argument on **11.09.2024**.

CA/2354/2019, CA/2355/2019:-

List both IAs on **11.09.2024**.

**Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**